

ACT No. XXI OF 1933.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 21st
September, 1933.)

An Act further to amend the Indian Arbitration Act, 1899, for a certain purpose.

X of 1899. WHEREAS it is expedient further to amend the Indian Arbitration Act, 1899, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Arbitration (Amend- Short title.
ment) Act, 1933.

X of 1899. 2. In section 19 of the Indian Arbitration Act, 1899, for Amendment
the words "the Court", where they first occur, the words "the of section 19,
judicial authority before which the proceedings are pending" Act IX of
shall be substituted, and for the said words where they occur 1899.
for the second time, the words "such authority" shall be
substituted.

Price anna 1 or 1½d.

GIPD—L65LD—30-10-33—4,250.